**Amending laws for tackling crime against children**

2305. SHRI AJAY SANCHETI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise and crime-wise details of trend in the crime against children especially girls in the country during last five years;

(b) whether the existing laws are sufficient to tackle such crimes; and

(c) if not, the details of measures taken to amend these laws?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per information provided by the National Crime Records Bureau (NCRB), the State/UT-wise details of crimes against children are given in *http://mha1.nic.in/par2013/par2015-pdfs/PQ-BS-2305-Cases%20 Reported-2009-13-Ann-I.pdf http://mha1.nic.in/par2013/par2015-pdfs/PQ-BS-2305-MCS-CAC-2014-Ann-II.pdf.* However data on crimes against girls are not separately maintained.

(b) and (c) There are a plethora of legislations for providing comprehensive safety and security of the children. However, as per the Constitution of India, 'Police' is a State subject; hence it is primarily the responsibility of the State Governments to provide safety and security of the children. The Ministry of Home Affairs augments the efforts of States/UTs through advisories, schemes etc.

**Insurgent and militant organisations active in North-Eastern States**

2306. SHRI BHUBANESWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many insurgent and militant organizations are presently active in the North-Eastern States; and

(b) whether Government is going to draw up a plan of action to check and curb the militant and insurgency activities in the near future and bring them back to the mainstream with appropriate rehabilitation programmes for them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The details of major insurgent and militant groups operating in the North-Eastern States are given in the Statement (*See* below).

(b) Central Government is supplementing the efforts of State Governments to curb and control the militancy/insurgency in the North Eastern Region which, *inter-alia,* include deployment of Central Armed Police Forces (CAPF), Central assistance for modernization of State Police Forces, reimbursement of security related expenditure,

sanction of India Reserve Battalions, banning the Unlawful Associations under Unlawful Activities (Prevention) Act, declaring specific areas/States as 'disturbed areas' under Armed Forces (Special Powers) Act etc. Besides, Government has been pursuing a policy of talks/negotiations with any outfit which showed willingness to abjure path of violence. As a result, a number of militant groups have surrendered after laying down arms and joined the mainstream of society. Under the scheme for surrender-cum-rehabilitation of militants/insurgents of North Eastern Region, one time grant/money, monthly stipend, incentives for weapons etc. are given to the surrenderees as a rehabilitation package. The surrenderees are initially lodged in rehabilitation camps where they are imparted training in a trade/vocation of their liking or befitting their aptitude.

***Statement***

*Major militant/insurgent groups active in the North-Eastern States*

**Assam**

(i) United Liberation Front of Assam (ULFA)

(ii) National Democratic Front of Bodoland (NDFB)

(iii) Kamtapur Liberation Organisations (KLO)

**Manipur**

(i) People's Liberation Army (PLA)

(ii) United National Liberation Front (UNLF)

(iii) Peoples' Revolutionary Party of Kangleipak (PREPAK)

(iv) Kangleipak Communist Party (KCP)

(v) Kanglei Yaol Kanba Lup (KYKL)

(vi) Manipur Peoples' Liberation Front (MPLF)

(vii) Revolutionary Peoples' Front (RPF)

(viii) Coordination Committee Cor-com
(conglomerate of six valley base UG outfits).

**Meghalaya**

(i) Hynniewtrep National Liberation Council (HNLC)

(ii) Garo National Liberation Army (GNLA)

**Tripura**

(i) All Tripura Tiger Force (ATTF)

(ii) National Liberation Front of Tripura (NLFT)

**Nagaland**

(i) The National Socialist Council of Nagaland (Isak Muivah) [NSCN (I/M)]

(ii) The National Socialist Council of Nagaland (Khaplang) [NSCN (K)]

(iii) The National Socialist Council of Nagaland (Khole-Kitovi) [NSCN (KK)]

**Memorandum regarding Sixth Schedule provision to Manipur**

2307. SHRI K.C. TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether delegation of Autonomous District Councils (ADCs) of Manipur have submitted memorandum to the Minister of Home Affairs and MoS Home (Shri Kiren Rijiju) demanding extension of Sixth Schedule provision of the Constitution in the hill areas of Manipur;

(b) whether the Hill Areas Committee of Manipur in its meeting with Governor of Manipur on 26th June, 2014 expressed that extension of Sixth Schedule to the hill areas of Manipur was the only viable lasting solution for resolving the problems faced by ADCs of Manipur;

(c) if so, whether the Ministry would consider the same; and

(d) the action taken by the Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes, Sir.

(b) to (d) No, such report has been received. However, in the year 2001, the Government of Manipur had conveyed its no objection to the extension of the Sixth Schedule of the Constitution in the tribal areas, in the hill districts of Manipur with certain "local adjustments and amendments". The Government of Manipur was requested to send details of local adjustments and amendments. The Government of Manipur has not sent details of local adjustments/revised proposal in this regard so far.

**Illegal PGs and hostels in the country**

2308. SHRIMATI VANDANA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken note of the illegal PGs and hostels running across various cities in the country;

(b) if so, the steps taken by Government to control illegal PGs and hostels in the country;